

(ख) इस वर्ष 1968-69 के सीजन के लिये कितने क्षेत्र में गन्ना बोया गया है उसका अनुमान अभी उपलब्ध नहीं है।

(ग) जी हाँ। गत तीन महीनों में 2 लाख मॉटरी टन चाँनी की निकासी होने के बाद चाँनी के मूल्यों में गिरावट आयी है।

(घ) जी हाँ।

(ङ) कोई उत्तर नहीं दिया गया है।

(च) प्रमुख मंडियों में बढ़िया चीनी का चालू भाव 310 रुपये और 325 रुपये प्रति क्विंटल के बीच है।

#### Small Loans to Displaced Persons

976. SHRI M. SUDARSANAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether there has been any remission of small loans advanced to displaced persons; and

(b) if so, on what conditions?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) Yes.

(b) 1. *West Pakistan Displaced Persons.*

In the case of West Pakistan displaced persons, remission is allowed as under:—

(a) Persons having no verified claims under the Displaced Persons (Claims) Act, 1950.

(i) Loans of Rs. 300/- or less given under the Small Loans Schemes for business, trade and industry.

(ii) All loans for education (other than education abroad) irrespective of their amounts.

(iii) Food loans to displaced persons settled on land.

(iv) Loans advanced to displaced widows for the purchase of sewing machines.

(b) Persons having claims for compensation under the Displaced persons (Claims) Act, 1950.

(i) Balance of educational loans granted for study in India in excess of the amount of compensation and Rehabilitation. Grant due to them or their parents or guardians.

(ii) Food loans advanced to displaced persons settled on land.

(iii) Claimants whose compensation is less than Rs. 300/- but who were granted loans upto Rs. 300/-, the amount of loan over and above the compensation is also remissible.

#### 2. *East Pakistan Displaced Persons.*

In the case of East Pakistan displaced person who migrated before 1st January, 1964, loans granted to them are remitted upto Rs. 1,000/- in each case. If after remission of Rs. 1,000/- there is any balance left, the amount in excess of Rs. 2,000/- is also remitted. No interest is charged on the amount remitted. Certain categories of loans viz. (i) Contributory House Building Loans; (ii) Professional Loans (iii) Loans advanced through Refugee Business men Rehabilitation Board or Rehabilitation Finance Administration; (iv) Loans granted to displaced families in Dandakarnya have, however, been excluded from the scheme of remission.

#### Complaints against Working of Inner Milk Stall in Parliament House

977. SHRI J. B. SINGH:  
SHRI GHAYOOR ALI KHAN:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether any complaint from a Member of Parliament regarding the working of the Inner Milk Stall in Parliament House addressed to the Chairman, Delhi Milk Scheme has been received during the last month;

(b) if so, the action taken thereon;

(c) if not, the reasons for the delay; and

(d) whether any responsibility has been fixed for the delay caused in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) The complaint has been investigated, and necessary instructions for avoiding such complaints have been issued to the Manager, Milk Stall, Parliament House, and the depot staff concerned.

(c) and (d). Do not arise.

#### **Non-Journalist and Journalist Employees**

978. SHRI B. K. DASCHOWDHURY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the Study Group of the National Labour Commission has recommended a single piece of legislation concerning non-journalist and journalist employees of the newspapers Industry; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) and (b). Government understand that the Study Group has made such a recommendation in its report to the National Commission on Labour. However, Government is not seized of this matter now and will consider it only on receipt of the recommendations of the National Commission.

#### **Central Coal Wage Board's Award**

979. SHRI JUGAL MONDAL: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the colliery owners have not implemented so far the Central Coal Wage Board's Award; and

(b) if so, action taken against the individual colliery owners?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI):

(a) Yes, Sir.

(b) The recommendations of the Wage Board are not enforceable statutorily. The question of taking penal action against defaulting colliery owners, therefore, does not arise. Efforts, however, continue to be made to secure implementation of the Wage Board's recommendations through persuasion and advice.

#### **Rationing in Delhi**

980. SHRI JUGAL MONDAL: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it has been decided to scrap all rationing zones in Delhi; and

(b) if so, how much saving has been made in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) All rationing zones in Delhi have been abolished.

(b) About Rs. 6 lakhs.

#### **Supply of Tractors**

981. SHRI M. N. NAGHNOOR: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government are aware that the supply of tractors is far below the requirements of farmers; and